

Establishing AIIMS in Hubballi-Dharwad, Karnataka

1378. SHRI B.K. HARIPRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the State Government of Karnataka has requested Government to establish an AIIMS in Hubballi-Dharwad by keeping in view of location of the twin city, connectivity by NH-4, availability of medical personnel and the second largest city after Bengaluru; and

(b) if so, the details of the issues occurring related to the formalities and expenditures related problem which may delay the implementation of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Yes. Government of Karnataka has requested to establish an AIIMS in Hubballi-Dharwad, Karnataka.

Since identification of suitable site for establishment of AIIMS is primarily the responsibility of the State Government, Government of Karnataka has been requested to offer suitable site(s) measuring approximately 200 acres, free of cost, with required infrastructure such as suitable four-lane road connectivity, sufficient water supply, sewage disposal, electricity connection of required load and regulatory/statutory clearances.

The site for AIIMS is selected by Government of India from out of the sites offered by the State Government on the basis of the 'Challenge method criterion'.

Indigenously procured medical devices

1379. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in Government hospitals all the medical devices are procured indigenously i.e. Made in India; and

(b) whether there is a policy regarding the same, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) 'Health' being a State subject, such information is not maintained centrally. However, as far as three Central Government

Hospitals i.e. Safdarjung, Dr. Ram Manohar Lohia, Lady Hardinge Medical College and Associated Hospitals and All India Institute of Medical Sciences, New Delhi are concerned, all the medical devices are procured following the General Financial Rules, CVC Guidelines and Public Procurement (Make in India) Order, 2017.

(b) Department for Promotion of Industry and Internal Trade has issued Order No. P-45021/2/2017-B.E.-II, dated 15.06.2017 (PPP-MII Order, 2017), revised on 29.05.2019 for Public Procurement (Preference to Make in India).

Department of Pharmaceuticals was designated as Nodal Ministry to implement above Order for medical devices. Department of Pharmaceuticals has issued guidelines in terms of above Order vide F.No. 31026/36/2016-MD dated 18.05.2018. This Order has been amended vide OM 31026/36/2016-MD dated 16.10.2018.

The key features of above guidelines are as under:

- (1) Minimum local content for different categories of medical devices has been defined in the guidelines to be designated as a local supplier.
- (2) Procurement of medical devices in respect of which the estimated value of procurement is less than ` 50 Lakhs, only local suppliers shall be eligible to bid.
- (3) Procurement of goods which are not covered in (2) above and are divisible in nature, the procedure shall be followed as per Clause 3(b) of PPP-MII Order, 2017.
- (4) If procurement of goods is not covered in (2) above and which are not divisible, the procedure shall be followed as per Clause 3(c) of PPP-MII Order, 2017.
- (5) Procedure for verification of local content is described in guidelines issued by Department of Pharmaceuticals.
- (6) Power to grant exemption and to reduce minimum local content is defined in Para 14 of PPP-MII Order, 2017.
- (7) Procurement agencies should follow the standards laid down by Bureau of Indian Standards, for the medical devices concerned, for procurement purposes. Where such standards exist, USFDA/CE certification etc. shall not be mandated.